3935

†REPORT OF COMMITTEE ON TRANSPORT POLICY AND COORDINATION

*439. SHRI P. K. KUMARAN: Will the Minister of Planning be pleased to state:

- (a) whether the committee. Qn. transport policy and coordination has submitted its final report; and
 - (b) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): and (b) Attention is invited to replies given to Starred Question Nos. 302 and 276 answered respectively on August 29, 1963 and February 26. 1964. The Committee on Transport Policy and Coordination has been reconstituted and it is hoped that the final report of the Committee will be available in the course of the next 5 months or so.

PRIVATE PROPERTY IN D.I.Z AREA

368. Shri V. M. CHORDIA: the Minister of HEALTH be pleased to state whether it is a fact that private-leased property in the D.I.Z. area is not going to be disturbed under the Delhi Master Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU): The private leased property in the D.I.Z. area which conforms to the land use prescribed in the Master Plan for Delhi will not be affected.

HONORARY FAMILY PLANNING EDUCA-TION LEADERS

369. SHRI M. P. BHARGAVA: Will the Minister of HEALTH be pleased to state the names of the Honorary Family Planning Education Leaders appointed by the Ministry of Health together with their permanent aqdresses and the areas of work assigned to them?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (Dr. D. S. RAJU): A statement containing the names of the Honorary Family Planning Education Leaders appointed up to 31st January, 1964 is enclosed. [See Appendix XLVI, Annexure No 41.] A District Family Planning Education Leader is required to work in the District allotted to him her whereas a Regional Leader works in 4 to 5 Districts. The Institutional Leaders are required to intensify the Family Planning Programme in the branches of their organisations.

मध्य प्रदेश में उद्योगों के लिए वस्तुयों का म्रायात

३७० भी विमलकुमार मन्नालालची चौरडिया : क्या उद्योग मन्त्री यह बताने की छपा करेंगे कि :

- (क) मध्य प्रदेश में भिन्न भिन्न उद्योगों के लिए मध्य प्रदेश सरकार के उद्योग विभाग द्वारा मायात के जिन प्रायंना-पत्रों के बारे में सिफारिश की गई थी उनमें वर्षं १९६१-६२; १९६२-६३ तथा १ **फरवरी, १६६४ तक किन किन नियन्त्रित** बस्तुओं की मांग की गई थी ; भौर
- (ध) उनमें से प्रत्येक वर्ष में उन प्रा**यंना-पत्रों पर वास्तव में** कितने कित्रवे माल की मंजुरी दी गई ?

†[IMPORT OF ARTICLES FOR INDUSTRIES IN MADHYA PRADESH

370. SHRI V. M. CHORDIA: the Minister of Industry be pleased to state:

(a) the names and quantities the controlled items asked for in the emport applications recommended by the Department of Industries of the Madhya Pradesh Government for

[†]Transferred from the 9th March. 1964.

^{†[]} English translation.

various industries in Madhya Pradesh during the years 1961-62, 1962-63 and up to first February, 1964; and

(b) the quantity actually sanctioned against those applications in each of the years?]

उद्योग मंत्री (श्री एन० कानूनगो):
(क) ग्रीर (ख) मध्य प्रदेश सरकार से कहा
गया है कि वह अपने उद्योग विभाग द्वारा
सिफारिश किये गये इस प्रकार के प्रार्थनापत्रों की एक सूची हमें भेज दे जिसमें ग्रायात
करने के लिये सिफारिश की गई वस्तुग्रों ग्रीर
उनके परिमाण के बारे में ब्यौरा दिया
हुग्रा हो। इस सूजी के मिल जाने पर इस सम्बन्ध
में जानकारी इफट्ठी करने का प्रयत्न किया
घायेगा कि वास्तव में कितने परिमाण के लिये
साइसेंस दिये गये हैं।

†[The MINISTER or INDUSTRY (Shri N. Kanungo): (a) and (b) The Madhya Pradesh Government have been requested to let us have a list of such applications as have been recommended by their Department of Industries, with particulars of items and quantities recommended. On receipt of this list, efforts will be made to collect the information as to the actual quantities licensed.]

Conversion of temporary posts into permanent ones

371. SHRI LILA DHAR BAROOAH: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the decision taken by the Ministry of Finance to convert 80 per cent. of temporary posts into permanent ones, has not been fully implemented by all the Ministries so far;
- (b) if so, what are the reasons therefor; and
- (c) whether any instructions have been issued recently by the Ministry of Finance in this regard?

MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): Orders were issued in March, 1960, that 80% of the temporary posts in permanent Departments, other than the Posts and Telegraphs Department and Government Workshops and Industrial Establishments, which have been in existence for a continuous period of not less than 3 years and which are required for work of a permanent nature, may be converted into permanent ones. The progress made by the various Ministries/Departments in this regard was reviewed in October, 1961 and it appeared that, by and large, adequate action had been taken or was being taken in the matter.

- (b) Does not arise.
- (c) No, Sir, but it is proposed to make a further review in the near: future.

बाद नियंत्रण कार्यकम

३७२ श्री भगवत नारायण भागंव : क्या सिंचाई तथा विद्युत मन्त्री यह बताने की कृपा करेंगे कि बाढ़ नियन्त्रण कार्यक्रम के मन्तर्गत राज्यों को ऋण देने के लिए जो रुपया चालू वर्ष के बजट में रखा क्या या उसमें से कितना कितना रुपया किस किस राज्य को दिया गया और उन राज्यों ने उसका उपयोग किस प्रकार से किया ?

†[FLOOD CONTROL PROGRAMME

372. SHRI B. N. BHARGAVA: Will the Minister of Irrigation and Powerbe pleased to state the amount of money given to each State but of the sum provided in the current year's budget for advancing loans to States under the Flood Control Programme and the manner in which the same was utilized by the States?]

सिचाई तथा विद्युत् मंत्री (डा० के० एत० राव): केन्द्रीय सरकार स्वीकृत बाढ़ नियन्त्रण स्कीमों पर वित्त सम्बन्धी व्यय को